

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/159/2018/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: 18/07/2019

RECOMMENDATION

- Sub:- Departmental inquiry against;
- 1) Sri Shivasharanappa K. Tahsildar, Devadurga Taluk, Raichur District;
 - 2) Sri Anilkumar, Revenue Inspector, Taluk Office, Devadurga Taluk, Raichur District – Reg.

- Ref:- 1) Government Order No.ಆರ್‌ಡಿ 20 ಎಡಿಇ 2017 Bengaluru dated 22/2/2018
- 2) Nomination order No.UPLOK-1/DE/159/2018, Bengaluru dated 23/3/2018 of Upalokayukta-1, State of Karnataka, Bengaluru
 - 3) Inquiry Report dated 16/7/2019 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 22/2/2018, initiated the disciplinary proceedings against (1) Sri Shivasharanappa K., Tahsildar, Devadurga Taluk, Raichur District and (2) Sri Anilkumar, Revenue Inspector, Taluk Office, Devadurga Taluk, Raichur District (hereinafter referred to as Delinquent Government Officials 1 & 2, for short as DGO-1 and DGO-2 respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/159/2018, Bengaluru dated 23/3/2018 nominated Additional Registrar of Enquiries-8 Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 & 2 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO-1 Sri Shivasharanappa K., Tahsildar, Devadurga Taluk, Raichur District and DGO-2 Sri Anilkumar, Revenue Inspector, Taluk Office, Devadurga Taluk, Raichur District were tried for the following charge:-

“ಆ.ಸ.ನೌ-1 ಆದ ನೀವು ದೇವದುರ್ಗ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ತಹಶೀಲ್ದಾರರಾಗಿ ಕೆಲಸ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಸಮಯದಲ್ಲಿ ದೂರುದಾರರ ಒಟ್ಟು ಜಮೀನು ಸರ್ವೆ ನಂ. 382 ಮಸರಕಲ್ ಗ್ರಾಮದ ವಿಸ್ತೀರ್ಣ 3.15 ಎಕರೆಯಲ್ಲಿ 2014ನೇ ಸಾಲಿನಲ್ಲಿ ಹತ್ತಿ ಬೆಳೆಯನ್ನು ಬೆಳೆದಿದ್ದು, ಅದರಲ್ಲಿ 1.5 ಎಕರೆಯ ಹತ್ತಿ ಬೆಳೆ ಆಗಸ್ಟ್ 29 ರಿಂದ 31ನೇ ಆಗಸ್ಟ್ 2014ರಲ್ಲಿ ಬಿದ್ದ ಭಾರಿ ಮಳೆಗೆ ನಷ್ಟವಾಗಿರುವ ಬಗ್ಗೆ, ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆ ಸಂಖ್ಯೆ 32-3/2013-ಎಸ್‌ಡಿಎಂ-1 ದಿನಾಂಕ 28/11/2013ರ ಮಾರ್ಗಸೂಚಿಯ ಕ್ರಮ ಸಂಖ್ಯೆ 5(i)(B) ಹಾಗೂ 5(ii)ನ್ನು ಪರಿಗಣಿಸದೇ ಆ.ಸ.ನೌ-1 ರವರು ಆ.ಸ.ನೌ-2ರವರ ಅಸಮರ್ಪಕ ವರದಿಯನ್ನು ಮಾತ್ರ ಪರಿಗಣಿಸಿ ದೂರುದಾರರ ಬೆಳೆ ನಷ್ಟ 46% ಎಂದು ತೀರ್ಮಾನಿಸಿರುತ್ತೀರಿ.

ಆ.ಸ.ನೌ-1 ಆದ ನೀವು ತೀರ್ಮಾನ ಮಾಡುವಾಗ ಆ.ಸ.ನೌ-2ರವರು ತಾವೇ ಗ್ರಾಮಲೆಕ್ಕಾಧಿಕಾರಿಯಾಗಿ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರಾಗಿ ಸಹಿ ಮಾಡಿ ಸಲ್ಲಿಸಿದ ಮಹಜರನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ನೆಪ ಮಾತ್ರಕ್ಕೆ ಸಲ್ಲಿಸಿದ ಮಹಜರನ್ನು ನೀವು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡದೆ ಒಪ್ಪಿಕೊಂಡಿರುತ್ತೀರಿ.

ಆ.ಸ.ನೌ-2 ಆದ ನೀವು ನೆಪ ಮಾತ್ರಕ್ಕೆ ಒಂದು ಮಹಜರನ್ನು ಮಾಡಿ ಅರ್ಹರಿಗೆ ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆ ಪ್ರಕಾರ ಪರಿಹಾರ ನೀಡುವಲ್ಲಿ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಆದ ಕಾರಣ, ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ 3(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-8) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has failed to prove the above charges against DGO-1 Sri Shivasharanappa K., Tahsildar, Devadurga Taluk, Raichur District and Disciplinary Authority has

proved the above charge against DGO-1 Sri Anilkumar, Revenue Inspector, Taluk Office, Devadurga Taluk, Raichur District.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.


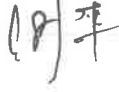
6. As per the First Oral Statement submitted by DGO-2, he is due to retire from service on 31/5/2040.

7. It is hereby recommended to accept the report of inquiry officer and to exonerate DGO-1 Sri Shivasharanappa K., Tahsildar, Devadurga Taluk, Raichur District of the charges against him.

8. Having regard to the nature of charge proved against DGO-2 Sri Anilkumar, it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO-2 Sri Anilkumar, Revenue Inspector, Taluk Office, Devadurga Taluk, Raichur District with cumulative effect and also for deferring the promotion of DGO-2 Sri Anilkumar by four years, whenever he becomes due for promotion.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 
Upalokayukta-1,
State of Karnataka,
Bengaluru

KARNATAKA LOKAYUKTA

No:Uplok-1/DE-159/2018/ARE-8

M.S. Building,
Dr. Ambedkar Veedhi,
Bangalore, Dated: 16-07-2019**ENQUIRY REPORT**

Present: Sri.Mohamed Ashraf Aris,
Additional Registrar Enquiries -8,
Karnataka Lokayukta,
Bengaluru.

Sub: Departmental Inquiry against Sriyuths:

- 1) Shivasharanappa K. Tahasildar, Devadurga taluk
- 2) Anilkumar, Revenue Inspector, Taluk Office, \ Devadurga

Ref: (1) Government Order No.RD 20 ADE 2017
Bengaluru Dated 22-02-2018

(2) Nomination Order No.Uplok-1/DE-159/2018
Bengaluru Dated 23-03-2018

Preamble:

1. This is a Departmental Enquiry directed on the basis of Government Order No. RD 20 ADE 2017 Bangalore dt.22-02-2018 against (1) Sri Shivasharanappa K, Tahasildar, Devadurga taluk (2) Sri Anilkumar, Revenue Inspector, Taluk Office, Devadurga (herein after referred to as Delinquent Government Official, in short 'DGO-1' and 'DGO-2' respectively)



2. The Hon'ble Upalokayukta has nominated Additional Registrar of Enquiries-8, of the office of the Karnataka Lokayukta, to frame charge and to conduct inquiry against the aforesaid DGO as per the nomination order dated 23-03-2018 Accordingly, Articles of Charge was framed by Additional Registrar Enquires-8.

The Articles of Charges against the D.G.O.s is as below;

ಅ.ಸ.ನೌ.-1 ಆದ ನೀವು ದೇವದುರ್ಗ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ತಹಸೀಲ್ದಾರರಾಗಿ ಕೆಲಸ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಸಮಯದಲ್ಲಿ ದೂರುದಾರರ ಒಟ್ಟು ಜಮೀನು ಸರ್ವೆ ನಂ.382 ಮಸರಕಲ್ ಗ್ರಾಮದ ವಿಸ್ತೀರ್ಣ 3.15 ಎಕರೆಯಲ್ಲಿ 2014ನೇ ಸಾಲಿನಲ್ಲಿ ಹತ್ತಿ ಬೆಳೆಯನ್ನು ಬೆಳೆದಿದ್ದು, ಅದರಲ್ಲಿ 1.15 ಎಕರೆಯ ಹತ್ತಿ ಬೆಳೆ ಆಗಸ್ಟ್ 29 ರಿಂದ 31ನೇ ಆಗಸ್ಟ್ 2014ರಲ್ಲಿ ಬಿದ್ದ ಭಾರೀ ಮಳೆಗೆ ನಷ್ಟವಾಗಿರುವ ಬಗ್ಗೆ, ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆ ಸಂಖ್ಯೆ 32-3/2013-ಎಸ್‌ಡಿಎಂ-1, ದಿನಾಂಕ 28-11-2013ರ ಮಾರ್ಗಸೂಚಿಯ ಕ್ರಮ ಸಂಖ್ಯೆ 5(i)(B) ಹಾಗೂ 5(ii)ನ್ನು ಪರಿಗಣಿಸದೇ ಅ.ಸ.ನೌ.-1ರವರು ಅ.ಸ.ನೌ.-2 ರವರ ಅಸಮರ್ಪಕ ವರದಿಯನ್ನು ಮಾತ್ರ ಪರಿಗಣಿಸಿ ದೂರುದಾರರ ಬೆಳೆ ನಷ್ಟ 46% ಎಂದು ತೀರ್ಮಾನಿಸಿರುತ್ತೀರಿ.

ಅ.ಸ.ನೌ.-1 ಆದ ನೀವು ತೀರ್ಮಾನ ಮಾಡುವಾಗ ಅ.ಸ.ನೌ.-2 ರವರು ತಾವೇ ಗ್ರಾಮಲೆಕ್ಕಾಧಿಕಾರಿಯಾಗಿ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರಾಗಿ ಸಹಿ ಮಾಡಿ ಸಲ್ಲಿಸಿದ ಮಹಜರನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ನೆಪ ಮಾತ್ರಕ್ಕೆ ಸಲ್ಲಿಸಿದ ಮಹಜರನ್ನು ನೀವು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಒಪ್ಪಿಕೊಂಡಿರುತ್ತೀರಿ.

ಅ.ಸ.ನೌ.-2 ಆದ ನೀವು ನೆಪ ಮಾತ್ರಕ್ಕೆ ಒಂದು ಮಹಜರನ್ನು ಮಾಡಿ ಅರ್ಹರಿಗೆ ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆ ಪ್ರಕಾರ ಪರಿಹಾರ ನೀಡುವಲ್ಲಿ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ, ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.



STATEMENT OF IMPUTATION OF MISCONDUCT
IS AS FOLLOWS:-

ಶ್ರೀ ಹನುಮನಗೌಡ ಬಿನ್ ಹನುಮಂತರಾಯ, ಸಾ:ಕಾಕರಗಲ್, ಸಂಕೇಶ್ವರಹಾಳ, ದೇವದುರ್ಗ ತಾಲ್ಲೂಕು, ರಾಯಚೂರು ಜಿಲ್ಲೆ ಇವರು (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಹಶೀಲ್ದಾರರು, ದೇವದುರ್ಗ ಇವರ (ಇನ್ನು ಮುಂದೆ '1ನೇ ಎದುರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ವಿರುದ್ಧ, ಅವರ ದುರ್ನಡತೆಯ ಬಗ್ಗೆ ಆರೋಪಿಸಿ ದೂರು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ದೂರಿನ ಆಧಾರದ ಮೇಲೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ, 1987ರ ಕಲಂ 9ರನ್ವಯ ತನಿಖೆಯನ್ನು ತೆಗೆದುಕೊಳ್ಳಲಾಗಿದೆ.

ದೂರುದಾರರ ಹೇಳಿಕೆಯಂತೆ, ಅವರ ಜಮೀನು ಸರ್ವೆ ನಂ.382ರಲ್ಲಿ 3.15 ಎಕರೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ ಬೆಳೆದ ಹತ್ತಿ ಬೆಳೆ ಧಾರಾಕಾರ ಮಳೆಯಿಂದ ಸಂಪೂರ್ಣವಾಗಿ ಕೊಚ್ಚಿ ಹೋಗಿ ನಷ್ಟವಾಗಿರುತ್ತದೆ ಮತ್ತು ಆ ನಷ್ಟದ ಬಗ್ಗೆ ಪರಿಹಾರ ನೀಡಲು ದೇವದುರ್ಗ ತಹಶೀಲ್ದಾರರವರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದರೂ ಯಾವ ಪರಿಹಾರ ನೀಡಿರುವುದಿಲ್ಲ ಎಂದು ಆಪಾದನೆ ಮಾಡಿರುತ್ತಾರೆ.

ಈ ಪ್ರಕರಣದ ತನಿಖೆಯನ್ನು ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಯಚೂರುರವರಿಗೆ (ಇನ್ನು ಮುಂದೆ ತನಿಖಾಧಿಕಾರಿಗಳು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ವಹಿಸಲಾಗಿತ್ತು. ಅದರಂತೆ, ತನಿಖಾಧಿಕಾರಿಗಳು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ದೂರಿನಲ್ಲಿನ ಆಪಾದನೆಗಳನ್ನು, ತನಿಖಾ ವರದಿಯನ್ನು ಮತ್ತು ಅದಕ್ಕೆ ಲಗತ್ತಾದ ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, 2014ರಲ್ಲಿ ಬಿದ್ದ ಮಳೆಯಿಂದ ದೂರುದಾರರ ಜಮೀನಿನ ಹತ್ತಿ ಬೆಳೆ ನಾಶವಾಗಿದ್ದ ಬಗ್ಗೆ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳು ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ಸ್ಥಳ ತನಿಖೆ ಮಾಡಿ, ಶೇ.46ರಷ್ಟು ಬೆಳೆ ನಷ್ಟವಾಗಿದೆ ಎಂದು ದೃಢೀಕರಿಸಿದ ಆಧಾರದ ಮೇಲೆ ತಹಶೀಲ್ದಾರ್, ದೇವದುರ್ಗರವರು ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆಯ ಪ್ರಕಾರ ಪರಿಹಾರ ನೀಡಲು ಬರುವುದಿಲ್ಲವೆಂದು ಈ ದೂರುದಾರರಿಗೆ ಮತ್ತು ಅದೇ ತರಹ ಬೆಳೆ ನಷ್ಟ ಹೊಂದಿದ ಜಮೀನುದಾರರಿಗೆ ಹಿಂಬರಹ ನೀಡಿರುತ್ತಾರೆ.

ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆ ಸಂಖ್ಯೆ: 32-3/2013-ಎನ್‌ಡಿಎಂ-1, ದಿನಾಂಕ 28.11.2013ರ ಮಾರ್ಗಸೂಚಿಯ ಆದೇಶವನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡಲಾಗಿ, ಸದರಿ ಆದೇಶದ ಕ್ರಮ ಸಂಖ್ಯೆ.5(೨)(ಃ) ರಂತೆ ಸಣ್ಣ ಮತ್ತು ಅತೀ ಸಣ್ಣ ರೈತರ ಜಮೀನಿನ ಬೆಳೆ ಪ್ರಕೃತಿ ವಿಕೋಪದಿಂದ ಶೇ.50ರಷ್ಟು ಬೆಳೆ ನಷ್ಟವಾದ ಸಂದರ್ಭದಲ್ಲಿ ಮಳೆ ಆಶ್ರಿತ ಜಮೀನಿನ ರೈತರಿಗೆ ಒಂದು ಎಕರೆಗೆ ರೂ.4500/- ಪರಿಹಾರ ಧನ ನೀಡಲು ಅವಕಾಶವಿರುತ್ತದೆ. ಅದಲ್ಲದೇ, ಅದೇ ಕ್ರಮ



ಸಂಖ್ಯೆ.5(ii) ರ ಪ್ರಕಾರ ಪ್ರಕೃತಿ ವಿಕೋಪದಿಂದ ಶೇ.50ಕ್ಕಿಂತ ಜಾಸ್ತಿ ಬೆಳೆ ನಾಶವಾದಲ್ಲಿ ಸಣ್ಣ ಮತ್ತು ಅತಿ ಸಣ್ಣ ರೈತರಲ್ಲದ ರೈತರಿಗೆ ಸಹ ಒಂದು ಹೆಕ್ಟೇರ್‌ಗೆ ಸೀಮಿತಗೊಳಿಸಿ, ರೂ.4500/-ರವರೆಗೆ ಪರಿಹಾರ ಹಣ ನೀಡಬಹುದಾಗಿರುತ್ತದೆ. ಆದರೂ ಸಹ ಈ ಪ್ರಕರಣದಲ್ಲಿ ದೂರುದಾರರ ಒಟ್ಟು ಜಮೀನು ಸರ್ವೆ ನಂ.382 ಮಸರಕಲ್ ಗ್ರಾಮದ ವಿಸ್ತೀರ್ಣ 3.15 ಎಕರೆಯಲ್ಲಿ 2014ನೇ ಸಾಲಿನಲ್ಲಿ ಹತ್ತಿ ಬೆಳೆಯನ್ನು ಬೆಳೆದಿದ್ದು ಮತ್ತು ಅದರಲ್ಲಿನ 1.15 ಎಕರೆಯ ಹತ್ತಿ ಬೆಳೆ ಆಗಸ್ಟ್-29ರಿಂದ 31ನೇ ಆಗಸ್ಟ್ 2014ರಲ್ಲಿ ಬಿದ್ದ ಭಾರಿ ಮಳೆಗೆ ನಷ್ಟವಾಗಿರುವ ಬಗ್ಗೆ, ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳು, ಮಸರಕಲ್ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ದೇವದುರ್ಗರವರು ಮಾಡಿದ ಮಹಜರ್‌ನಲ್ಲಿ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಹೀಗಿದ್ದರೂ ಸಹ, ಅಸಮರ್ಪಕವಾಗಿ 46% ನಷ್ಟವಾಗಿದೆ ಎಂದು ತೀರ್ಮಾನ ಮಾಡಿದಂತೆ ತಹಶೀಲ್ದಾರರು ದೂರುದಾರರಿಗೆ ಮತ್ತು ಇನ್ನಿತರರಿಗೆ ದಿನಾಂಕ 19.01.2015ರಂದು ಹಿಂಬರಹ ನೀಡಿದ್ದು ಅದು ಸಮಂಜಸವಾಗಿರುವುದಿಲ್ಲ. ಮೇಲೆ ಹೇಳಿದ ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆಯನ್ನು ಗಮನಿಸಿದಾಗ ಸಣ್ಣ ಮತ್ತು ಅತಿ ಸಣ್ಣ ರೈತರಲ್ಲದ ರೈತರ ಜಮೀನಿನಲ್ಲಿ ಬೆಳೆ ನಷ್ಟ ಹೊಂದಿದಾಗ ಒಂದು ಹೆಕ್ಟೇರ್‌ವರೆಗಿನ ಬೆಳೆ ನಷ್ಟಕ್ಕೆ ಸರ್ಕಾರದಿಂದ ಪರಿಹಾರ ನೀಡಲು ಅವಕಾಶ ಮಾಡಿಕೊಟ್ಟಿರುತ್ತದೆ. ಈ ಪ್ರಕರಣದಲ್ಲಿ ದೂರುದಾರರಿಗೆ 1.15 ಎಕರೆ ಜಮೀನಿನ ಪೂರ್ತಿ ಹತ್ತಿ ಬೆಳೆ ನಷ್ಟವಾಗಿದ್ದರೂ ಸಹ ಅಸಮರ್ಪಕವಾಗಿ ಕೇವಲ 46% ಬೆಳೆ ನಷ್ಟವಾಗಿದೆ ಎಂದು ತೀರ್ಮಾನಿಸಿ, ಅವರಿಗೆ ಪರಿಹಾರ ನೀಡುವುದಕ್ಕೆ ಬರುವುದಿಲ್ಲವೆಂದು ಹಿಂಬರಹ ನೀಡಿದ್ದು, ಸದರಿ ಸುತ್ತೋಲೆಯ ಮಾರ್ಗಸೂಚಿಗೆ ವ್ಯತಿರಿಕ್ತವಾಗಿರುತ್ತದೆ.

ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದ, ಈ ಪ್ರಕರಣದಲ್ಲಿ, ಶ್ರೀ ಅನಿಲ್ ಕುಮಾರ್, ರೆವಿನ್ಯೂ ಇನ್ಸ್‌ಪೆಕ್ಟರ್, ದೇವದುರ್ಗ ಇವರನ್ನು 2ನೇ ಎದುರುದಾರರನ್ನಾಗಿ ಸೇರಿಸಿಕೊಂಡು, 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರಿಗೆ ಪರಿಶೀಲನಾ ಟಿಪ್ಪಣಿಯನ್ನು ಕಳುಹಿಸಿ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು.

1ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿ ಸರ್ಕಾರದ ಸುತ್ತೋಲೆಯಂತೆ ಬೆಳೆ ಹಾನಿ ಪ್ರಮಾಣ ಶೇಕಡ 50% ಕಡಿಮೆ ಇದ್ದಲ್ಲಿ ಪರಿಹಾರ ನೀಡಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. 2ನೇ ಎದುರುದಾರರು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ.

ದೂರಿನಲ್ಲಿನ ಆಪಾದನೆಗಳು, ತನಿಖಾ ವರದಿ ಮತ್ತು ಅದಕ್ಕೆ ಲಗತ್ತಾದ ದಾಖಲಾತಿಗಳು ಮತ್ತು 1ನೇ ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೂಲಕಂಷವಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡಲಾಯಿತು.

ಈ ಪರಿಹಾರ ಕಡತವನ್ನು ನಿರ್ವಹಣೆ ಮಾಡುವಲ್ಲಿ 1ನೇ ಎದುರುದಾರ/ಶ್ರೀ ಶಿವಶಂಕರಪ್ಪ, ಕೆ. ತಹಶೀಲ್ದಾರ್, ದೇವದುರ್ಗ ರವರು, 2ನೇ ಎದುರುದಾರ/ಶ್ರೀ ಅನಿಲ್ ಕುಮಾರ್, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ದೇವದುರ್ಗ ರವರ ವರದಿಯನ್ನು ಮಾತ್ರ ಪರಿಗಣಿಸಿ ಸುತ್ತೋಲೆಯಲ್ಲಿ ಸ್ಪಷ್ಟವಾಗಿ ನಿರ್ದೇಶನವಿದ್ದರೂ ಸಹ ದೂರುದಾರರ ಬೆಳೆ ನಷ್ಟ 46% ಎಂದು ತೀರ್ಮಾನಿಸಿದ್ದು ಕರ್ತವ್ಯ ಲೋಪ ಕಂಡು ಬರುತ್ತದೆ. 1ನೇ ಎದುರುದಾರ/ಶ್ರೀ ಶಿವಶಂಕರಪ್ಪ ತೀರ್ಮಾನ ಮಾಡುವಾಗ 2ನೇ ಎದುರುದಾರ/ಶ್ರೀ ಅನಿಲ್ ಕುಮಾರ್, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ತಾವೇ ಗ್ರಾಮಲೆಕ್ಕಾಧಿಕಾರಿಯಾಗಿ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರಾಗಿ ಸಹಿ ಮಾಡಿದ್ದ ಮಹಜರ್‌ನ್ನು ಸಲ್ಲಿಸಿದ್ದನ್ನು ಕೂಲಕಂಷವಾಗಿ ಪರಿಶೀಲನೆ

ಮಾಡಿರುವುದಿಲ್ಲವೆಂದು ಕಂಡು ಬರುತ್ತದೆ. ಆ ರೀತಿ ಮಾಡಲಾದ ಮಹಜರ್‌ಗೆ ಯಾವ ದಿನಾಂಕವಿರುವುದಿಲ್ಲ ಮತ್ತು ಅದನ್ನು ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ಸ್ಥಳಕ್ಕೆ ಹೋಗದೇ ಪರಿಶೀಲನೆ ಮಾಡದೇ ನೆಪ ಮಾತ್ರಕ್ಕೆ ಒಂದು ಮಹಜರ್‌ನ್ನು ತಯಾರಿಸಿ ಕೊಟ್ಟಿದ್ದು, ಮತ್ತು ಅದನ್ನು 1ನೇ ಎದುರುದಾರರು ಕೂಲಕಂಷವಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಒಪ್ಪಿಕೊಂಡಿದ್ದು ಕರ್ತವ್ಯ ಲೋಪ ಕಂಡು ಬರುತ್ತದೆ. ಅದಲ್ಲದೇ, 2ನೇ ಎದುರುದಾರರು ಆ ರೀತಿ ನೆಪ ಮಾತ್ರಕ್ಕೆ ಒಂದು ಮಹಜರ್‌ನ್ನು ಮಾಡಿ ಅರ್ಹರಿಗೆ ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆ ಪ್ರಕಾರ ಪರಿಹಾರ ನೀಡುವಲ್ಲಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ. ಆದ್ದರಿಂದ 1ನೇ ಎದುರುದಾರರು ಸಲ್ಲಿಸಿರುವ ಆಕ್ಷೇಪಣೆಯನ್ನು ಒಪ್ಪಲು ಯಾವುದೇ ಸಮಂಜಸವಾದ ಕಾರಣಗಳು ಇರುವುದಿಲ್ಲ.

ಈ ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡಾಗ, 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ತಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ, ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುತ್ತಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು- 1) ಶ್ರೀ ಶಿವಶಂಕರಪ್ಪ, ಕೆ. ತಹಸೀಲ್ದಾರರು, ದೇವದುರ್ಗ, ರಾಯಚೂರು ಜಿಲ್ಲೆ ಮತ್ತು 2) ಶ್ರೀ ಅನಿಲ್‌ಕುಮಾರ್, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ತಾಲ್ಲೂಕು ಕಛೇರಿ, ದೇವದುರ್ಗ, ರಾಯಚೂರು ಜಿಲ್ಲೆ ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವೆ (ಸಿ.ಸಿ.ಎ) ನಿಯಮ 1966 ರ ನಿಯಮ 3(1) (ii) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957 ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ, ಎದುರುದಾರರ ವಿರುದ್ಧ ವಿಚಾರಣೆ ನಡೆಸಲು, ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3) ರನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದ್ದು, ಸರ್ಕಾರವು ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ - 1 ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -1 ರವರು ಈ ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

2. DGOs appeared before Enquiring Authority in pursuance to service of Articles of Charge.



3. First oral statement was recorded wherein D.G.O.s pleaded not guilty and claimed for conducting enquiry.

4. DGOs have filed written statement.

Contention of DGO-1 in his written statement is as follows;

The complainant's application seeking compensation for the crop loss caused in his land was received in the office of the Tahasildar, Devadurga on 15-09-2014. At that time this DGO-1 was not working as Tahasildar at Devadurga. This DGO has not verified/examined the Mahazar report submitted by the Village Accountant and Revenue Inspector to the Tahasildar. This DGO has not signed the endorsement dt.19-01-2015 given to the complainant. This DGO was transferred from Gadag to Raichur as per notification dt.17-11-2015 and accordingly he took charge as the Tahasildar of Devadurga on 23-11-2015. The allegations made in the charge had taken place prior to that date.

Contention of DGO-2 in his written statement is as follows;

The application filed by the complainant was received in the office of the Tahasildar on 15-09-2014, by the then Tahasildar and that as per the orders of the then Tahasildar. At the relevant time, the regular Revenue Inspector had retired and this DGO-2 who was



working as Village Accountant was placed incharge of the post of Revenue Inspector. As per the instructions of the then Tahasildar, this DGO-2 visited the spot and prepared the mahazar report and submitted to the Tahasildar. Prior to that in the year 2014 as per the order of the Tahasildar, the Assistant Director of Agriculture, Devadurga, Revenue Inspector, Devadurga, this DGO (who was the Village Accountant of Masarakal village) and the Agricultural Officer of Raitha Samparka Kendra, Devadurga had visited the land bearing no.382 belonging to the complainant and after inspection submitted a report by assessing the loss at 30% and had submitted a report to the Tahasildar, Devadurga. On the basis of this report to the then Tahasildar Sri Shivananda P.Sagar issued the endorsement dt.19-01-2015, to the complainant and informed that as per the Government Circular no.32-3/2013-NDM-1 dt.28-11-2013, issued by the central government, if small farmers who have suffered crop loss of less than 50% due to natural calamity then there is no opportunity for claiming compensation. As per Rules the farmer who owns irrigated land of less than 2 acres 19 guntas are considered as small farmers. But, the complainant Sri



Hanumegowda was the owner of land measuring 3 acres 12 guntas in Sy.no.382/A at Masarakal region and 1 acre of land in Sy.no.42/A at Kakaragal region. Both the lands are irrigated lands. In this regard, the letter issued by the K.B.J.N.L. dt.20-09-2018 and the R.T.C.s are produced.

5. On behalf of the Disciplinary Authority, two witnesses have been examined as PW1 and PW2 and 11 documents have been marked as Ex.P-1 to P-11.

6. After the closure of evidence on behalf of Disciplinary Authority, the DGOs filed Defense Statement repeating the defense stated in his written statement. DGO-1 and DGO-2 examined themselves as DW-1 and DW-2 respectively and got marked 3 documents as Ex.D-1 to D-3. Both sides have been heard.

8. The following witnesses were examined on behalf of the Disciplinary Authority

- (1) PW1: Hanumangowda
- (2) PW2: V.V.Kumbara

9. The following documents were marked as exhibits on behalf of the Disciplinary Authority



Ex.P-1	Form No.I
Ex.P-2	Form No.II
Ex.P-3	Detail complaint
Ex.P-4	Application dt.15-09-2014 submitted to Tahasildar
Ex.P-5	Statement dt.30-03-2016 before Lokayukta Police
Ex.P-6	Letter dt.24-03-2016 addressed to Tahasildar, Devadurga
Ex.P-7	Report dt.02-04-2016 of Tahasildar, Devadurga
Ex.P-8	Report of Revenue Inspector
Ex.P-9	Mahazar
Ex.P-10	Circular dt. 28-11-2013
Ex.P-11	Report dt.06-04-2016 of V.V.Kumbar

10. The following witnesses were examined on behalf of the Disciplinary Authority

- (1) DW-1: Shivasharanappa (DGO-1)
- (2) DW-2: Anilkumar (DGO-2)

11. The following documents were marked on behalf of DGO;

Ex.D-1	Notification dt.17-11-2015
Ex.D-2	C.T.C.
Ex.D-3	Letter dt.30-09-2014 addressed to Tahasildar, Devadurga
Ex.D-4	O.M. dt.29-11-2014 of Tahasildar, Devadurga

10. Points that arise for determination are as follows:-

1) Whether the disciplinary authority proves that

- (i) The DGO^{No.1} while working as Tahasildar at Devadurga taluk, you considered the improper report of DGO No.2 who had submitted the said report by signing



both as Village Accountant and Revenue Inspector and without considering the Government circular no.32-3/2013-SDM-1, dt.28-11-2013, held that the crop loss is only 46% and denied compensation to the complainant, in respect of the damage caused to his cotton crops in Sy.no.382, to the extent of 1.15 acre out of 3.15 acre land at Masarkal village, due to heavy rains which poured on August 29 to 31 of 2014;

- (ii) DGO No.2 while working as Revenue Inspector at Devadurga without properly assessing the crop loss filed a name-sake report;

thereby failed to maintain absolute integrity and devotion to duty and thereby committed an act which is unbecoming of a government servant and guilty of misconduct and thereby, DGO has committed dereliction of duty and misconduct as enumerated U/R 3(1)(i) to (iii) of K.C.S. (Conduct) Rules 1966?



2) What Order ?

11. Answer to the aforesaid points are as follows:

Point No. 1 - Partly in the Affirmative

Point no. 2 - as per the final order for the following;

REASONS

POINT No.1:

12. It is an admitted fact that the complainant had grown cotton crops in his land bearing Sy.no.382 in an extent of 3.15 acres at Masarkal village and out of it crops in an extent of Rs.1.15 acres was damaged due to heavy rains during August 29 to 31 of 2014. It is also admitted that the complainant had submitted application for grant of compensation. Ex.P-4 is the copy of the application given by the complainant to the Tahasildar for compensation. The Tahasildar called for a report from the Revenue Inspector. DGO No.2 who was working as Village Accountant was incharge of the post of Revenue Inspector. DGO-2 visited the spot and prepared the panchanama – Ex.P-9 and signed as Village Accountant and another signature put by him as Revenue Inspector



and forwarded the same to Tahasildar along with Ex.P-8 report. In Ex.P-9, DGO-2 has reported about complete loss of cotton crop in the land of complainant to an extent of 1.15 acres. But, DGO-2 has mentioned the percentage of loss as 46% . It is not known on what basis it has been assessed as 46%. It is not known as to what procedure has been adopted by DGO-2 to arrive at that percentage. DGO-2 has examined himself as DW-2. He refers to the circular Ex.P-10. But, that circular only says about the norms of assistance from Disaster Relief Fund. It says that only if the crop loss is more than 50% in rainfed sown area, Rs.4500/- per ha. is to be given. But, it does not state any method or procedure to findout the percentage of loss. In the panchanama itself it is stated that it is a total loss of crop in the land of complainant to an extent of 1.15 acres, when that is the case the loss could not have been assessed at 46%.

13. DGO-2 has produced the copy of a report submitted by the Horticulture department on 30-09-2014, which is marked as Ex.D-3. It is a joint report submitted by (1) the Agriculture Officer, Raita



16

Samparka Kendra, Devadurga (2) Assistant Director of Agriculture, Devadurga (3) revenue Inspector (4) Village Accountant; showing the summary of loss due to damage to crops. At serial No.153 of the said report, the loss caused to the land of the complainant in Sy.no.32, 3.15 acres is shown as 30%. Thereafter, the complainant filed this complaint and a report was called from the Tahasildar. The Tahasildar instructed the Revenue Inspector to once again visit the land of the complainant and submitted the report.

14. DGO-2 has deposed that on 29-11-2014 the Revenue Inspector, Sri Boodappa retired and as per office order of the Tahasildar dated 29-11-2014 marked as Ex.D-4, he (DGO-2) was placed in charge of the post of Revenue Inspector, Devadurga. He has deposed that on oral instruction of the Tahasildar he visited the spot and submitted the report. Ex.P-9, showing the loss as 46%. However, as discussed above there is nothing to show on what basis such an assessment is done. There are reasons to believe that this assessment is done only for namesake.



17

15. Ex.P-5(B) is the endorsement given by the then Tahasildar on 19-01-2015, on the basis of the report of DGO-2, stating that the complainant is not entitled for compensation, since the loss is below 50%. DGO-1 was not working at Devadurga at that time and he has not issued the said endorsement. DGO-1 has reported to duty as Tahasildar at Devadurga only on 17-11-2015 as per notification marked as Ex.D-1. Copy of C.T.C. is marked as Ex.D-2. DGO-1 has only given his reply Ex.P-6 to the I.O. on 31-03-2016. DGO-1 has examined himself as DW-1 and deposed about these facts. Therefore, it is clear that DGO-1 was not the Tahasildar during the relevant period and he has neither assessed the loss nor given any endorsement to the complainant. DGO-2 has stated in his written statement that the previous Tahasildar who issued the endorsement was Sri Shivananda P.Sagar and not DGO-1.

16. From the evidence available in this case, it is evident that DGO-1 had not role to play in the allegations made in the charge. DGO-2 is responsible for the improper assessment of crop loss in the complainant's land.



17. For the aforesaid reasons, I am of the opinion that the Disciplinary Authority has been able to establish the charge only against DGO-2. Hence, Point No.1 is answered partly in the Affirmative.

18. Point No.2:

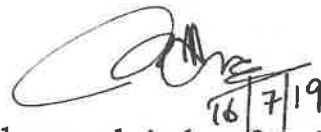
In the result, the following order is passed;

FINAL ORDER

Disciplinary Authority has not proved the charge against the DGO-1 Sri Shivasharanappa K., Tahasildar, Devadurga taluk. Disciplinary Authority has proved the charge against DGO-2 Sri Anilkumar, Revenue Inspector, taluk Office, Devadurga. It is proved that DGO-2 has filed a namesake report without properly assessing the crop loss in the land of the complainant.

Hence this report is submitted to Hon'ble Upalokayukta for further action.

Dated this 16th day of July 2019



(Mohamed Ashraf Aris)
Additional Registrar Enquiries-8
Karnataka Lokayukta,
Bangalore.

ANNEXURE**List of witness examined on behalf of Disciplinary Authority.**

1. PW1: Hanumangowda
2. PW2: V.V.Kumbar

List of Documents marked on behalf of Disciplinary Authority:

- | | |
|---------|---|
| Ex.P-1 | Form No.I |
| Ex.P-2 | Form No.II |
| Ex.P-3 | Detail complaint |
| Ex.P-4 | Application dt.15-09-2014 submitted to Tahasildar |
| Ex.P-5 | Statement dt.30-03-2016 before Lokayukta Police |
| Ex.P-6 | Letter dt.24-03-2016 addressed to Tahasildar, Devadurga |
| Ex.P-7 | Report dt.02-04-2016 of Tahasildar, Devadurga |
| Ex.P-8 | Report of Revenue Inspector |
| Ex.P-9 | Mahazar |
| Ex.P-10 | Circular dt. 28-11-2013 |
| Ex.P-11 | Report dt.06-04-2016 of V.V.Kumbar |

List of witness examined on behalf of DGO:-

- (1) DW-1: Shivasharanappa
- (2) DW-2: Anilkumar

List of Documents marked on behalf of DGO:-

- | | |
|--------|---|
| Ex.D-1 | Notification dt.17-11-2015 |
| Ex.D-2 | C.T.C. |
| Ex.D-3 | Letter dt.30-09-2014 addressed to Tahasildar, Devadurga |
| Ex.D-4 | O.M. dt.29-11-2014 of Tahasildar, Devadurga |

Dated this 16th day of July 2019



(Mohamed Ashraf Aris)
Additional Registrar Enquiries-8
Karnataka Lokayukta,
Bangalore.